

GF TOLL ROAD PRIVATE LIMITED - Under CIRP
 List of Creditors under clause (ca) of sub-regulation (2) of regulation 13 the IBBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 Date of Commencement of CIRP- 23.10.2024
 Claims updated till 06.11.2024

Annexure 3
 Secured financial creditors (other than financial creditors belonging to any class of creditors)

Sl No.	Name of creditor	Details of claim received		Details of claim Admitted (ON PROVISIONAL BASIS)						Amount of contingent claim	Amount of any mutual dues that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by Guarantee	Whether related party?	% of voting Share in COC if applicable					
1	Punjab National Bank	05.11.2024	301,277,662	301,277,662	Secured Financial Creditor			No	7.63	-	Nil	-	-	
2	Indian Bank (Delhi)	06.11.2024	484,341,356	484,341,356	Secured Financial Creditor			No	12.26	-	Nil	-	-	
3	Axis Bank Limited	06.11.2024	252,399,206	252,399,206	Secured Financial Creditor			No	6.39	-	Nil	-	-	
4	Bank of Baroda	06.11.2024	387,900,595	387,900,595	Secured Financial Creditor			No	9.82	-	Nil	-	-	
5	Union Bank of India	06.11.2024	887,609,141	887,609,141	Secured Financial Creditor	Please refer to Annexure A for security interest	Please refer to Annexure A for security interest	No	22.48	-	Nil	-	-	
6	Bank of India		802,958,405	802,958,405	Secured Financial Creditor			No	20.33	-	Nil	-	-	
7	UCO Bank	06.11.2024	607,862,852	607,862,852	Secured Financial Creditor			No	15.39	-	Nil	-	-	
8	State Bank of India	06.11.2024	224,937,358	224,937,358	Secured Financial Creditor			No	5.70	-	Nil	-	-	
	TOTAL		3,949,286,574	3,949,286,574					100			-	-	

GF Toll Road Private Limited
Security Interest Details of All Banks

S No.	Punjab National Bank	Indian Bank	Axis Bank	Bank of Baroda	Union Bank of India	Bank of India	UCO Bank	State Bank of India
1	N/A	The Term Debt Facility/ies together with all interest, liquidated damages, fees, costs, charges, expenses and other the monies and all other amounts stipulated and payable to the Lenders shall be secured by the following (save and except project assets)	N/A	1. A first charge/ Assignment of all revenues and receivables of the borrower from the project.	The Term Debt Facility/ies together with all interest, liquidated damages, fees, costs, charges expenses and other monies and all other amounts stipulated and payable to the Lenders shall be secured by the following (save and except project assets):	N/A	N/A	N/A
3		► A first charge / assignment of all revenues and receivables of the Borrower from the Project;		2. First charge on borrower's all bank accounts including, without limitation, the escrow account to be established by the borrower and each of the other accounts required to be created by the borrower under any projects document or contract (after allowing for the statutory payments and routine O&M charges).	A first charge/assignment of all revenues and receivables of the Borrower from the Project.			
5		► First charge on borrower's all bank accounts including, without limitation, the Escrow account to be established by the borrower and each of the other accounts required to be created by the Borrower under any project document or contract (after allowing for the statutory payments and routine O&M charges);		3. A first charge on all the movable and immovable assets, if any of the company (except project assets)	First charge on borrower's all bank accounts including, without limitation, the Escrow account to be established by the borrower and each of the other accounts required to be created by the Borrower under any project document or contract (after allowing for the statutory payments and routine O&M charges).			
7		► A first charge on all the movable and immovable assets, if any, of the Company (except Project Assets);		4. A first charge on all the intangible assets (other than project assets) including but not limited to the goodwill, undertaking, uncalled capital and intellectual property rights of the project company.	A first charge on all the movable and immovable assets, if any, of the Company (except Project Assets).			
9		► A first charge on all intangible assets (other than project assets) including but not limited to the goodwill, undertaking, uncalled capital, and Intellectual Property Rights of the Project Company;		5. Assignment/Agreement to assign in favour of lenders, all the rights title and interest of the borrower from all contracts, insurance, licenses into, and under all assets of the project and all project documents (including the concession agreement), which the borrower is party to including contractor guarantees, liquidated damages and all other contracts are delaying to project:	A first charge on all intangible assets (other than project assets) including but not limited to the goodwill, undertaking, uncalled capital, and Intellectual Property Rights of the Project Company			
11		assets of the Project and all project documents (including the concession agreement), which the Borrower is party to including contractor guarantees, liquidated damages and all other contracts relating to the project; assets of the Project and all project documents (including the concession agreement), which the Borrower is party to including contractor guarantees, liquidated damages and all other contracts relating to the project;		6. Negative lien on shares representing 51% of the issued and paid up equity share capital of the borrower, to be converted into pledge, in case of default, proportion of equity shares on which the negative lien shall persist for the duration of debt, shall be reduced to 26% of the issued and paid up share capital of the project company upon repayment of 75% of envisaged term debt, subject to there being no outstanding event of default.	Assignment / Agreement to assign in favor of lenders, all the rights, titles and interests of the Borrower from all contracts, insurances, licenses in, to, and under all assets of the Project and all project documents (including the concession agreement), which the Borrower is party to including contractor guarantees, liquidated damages and all other contracts relating to the project.			
12		► Negative lien on shares representing 51% of the issued and paid up equity share capital of the borrower, to be converted into pledge, in case of default. Proportion of equity shares on which the negative lien shall persist for the duration of debt, shall be reduced to 26% of the issued and paid up share capital of the Project Company upon repayment of 75% of envisaged term debt, subject to there being no outstanding event of default.		7. Undertaking from sponsors for 9 years from the date of first disbursement to bring any shortfall in respect of lenders dues in the event of termination of the concession agreement.	Negative lien on shares representing 51% of the issued and paid up equity share capital of the borrower, to be converted into pledge, in case of default. Proportion of equity shares on which the negative lien shall persist for the duration of debt, shall be reduced to 26% of the issued and paid up share capital of the Project Company upon repayment of 75% of envisaged term debt, subject to there being no outstanding event of default.			
13		► Undertaking from sponsors for 9 years from the date of 1st disbursement to bring any shortfall in respect of lenders dues in the event of termination of the concession agreement.		The Aforesaid Securities are ranked pari-passu amongst the lenders for the project	Undertaking from Sponsors for 9 years from the date of first disbursement to bring any shortfall in respect of lenders dues in the event of termination of the Concession Agreement.			
				The above securities has been created and charge has been created with ROC (informed By lead bank BOI vide letter dated 18.01.2010)				